



2026:AHC:34902

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 3857 of 2026

Ramswaroop

.....Petitioner(s)

Versus

State Of U.P. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Gaurav Sisodia
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. After some arguments, learned counsel for the petitioner confined his prayer only to prayer No.1 which reads as follows:-

I. A writ, order or direction in nature of Mandamus commanding respondent No-3 to take immediate action on the application of the petitioner dated 18.08.2023 under para 460 of the Revenue Court manual filed by him with prayer to implement the order dated 26.07.2023 passed by respondent no-3 under section 229B of U.P.Z.A. & L.R. Act, which is pending before respondent no-3 since 18.08.2023.

2. It is argued that the application has been filed in the year 2023 and considerable time has already been lapsed but till date no decision has been taken in the matter.

3. On the other hand, it is argued by learned Standing Counsel that the respondent No.3 will pass appropriate order in the matter expeditiously.

4. Heard learned counsel for the parties and perused the record.

5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.3/Sub Divisional Magistrate, Chandausi District Sambhal to decide the aforesaid application most expeditiously and preferably within a period of six weeks from the date of production of certified copy of this order but after providing opportunity of hearing to all the parties concerned unless there is no legal impediment.

(Prakash Padia,J.)

February 17, 2026

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